

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH.

No. M.A. No. 66 of 1997.  
M.A. No. 67 of 1997  
( OA No. 122

DATE OF ORDER : 30.5.97.

PRESENT : HON'BLE DR. B. C. SARMA, MEMBER (A)

HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Sumit Kr. Sarkar

vs.

Union of India & Ors. (Press)

For applicant(s) : Mr. Samir Ghosh, Counsel.

For respondents : Mr. B.K. Chatterjee, Counsel.

O R D E R

The applicant had filed O.A. No. 1223 of 1996 being aggrieved <sup>by</sup> with the purported order dated 14.8.1996 seeking to recover a sum of Rs. 33,270/- from the applicant towards the alleged arrears licence fee and damages in respect of Flat No. 321 Block 'EB', Salt Lake, Type X& 'B', Calcutta inspite of vacating the same.

2. The M.A. 66 of 1997 has been filed for the addition of party-respondents <sup>in</sup> paragraphs 6 & 7 thereof. The M.A. No. 67 of 1997 has been filed with the prayer that an Interim Order be issued restraining the respondents from making recovery of the amount or any part thereof from the Dearness Relief of his pension.

3. We have heard the submission of the learned Counsel for both the parties and perused records. As regards M.A. 66/97 we find that there is a justification for impleading the two parties as respondents in the original application. Accordingly, the

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application is allowed and it is ordered that the said two party respondents viz :-

- 1) Pay & Accounts Officer,  
Printing,  
Ministry of Urban Development,  
6, Ganesh Ch. Avenue,  
Calcutta - 13.
- 2) Pay & Accounts Officer,  
Central Pension Accounting Office,  
Ministry of Finance,  
Dept. of Expenditure,  
New Delhi -

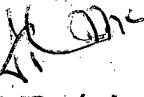
be impleaded as parties and the cause title of the application may be amended accordingly as per rules.

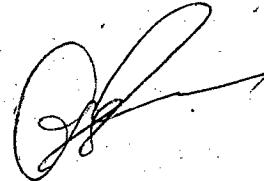
5. Meanwhile, we order that if no recovery has been made by the amount or any amount or portion thereof, the respondents in the meantime, all the amount or any portion thereof, the respondents

shall maintain status quo in the matter for a period of 14 days.

Mr. Ghosh is directed to serve copies of the petition on the added respondents in the meantime.

The matter is adjourned to 13.6.1997 for hearing and order.

  
MEMBER (J)

  
MEMBER (A)